

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.C/57094/2013-CU[DB]

(Arising out of Order-in-Original No.07/Comm./Cus/2013.dated
31/01/2013 passed by Commissioner, Customs & Central Excise, Noida)

M/s Aseem Global Ltd.

Appellant

Vs.

Commissioner, Customs & Central Excise, Noida

Respondent

Appearance:

Absent On Call

Shri Mohd. Altaf, Assistant Commissioner (AR),

for Appellant

for Respondent

CORAM:

Mrs. Archana Wadhwa, Hon'ble Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing/ Decision : 14/11/2018

FINAL ORDER NO. **72584 / 2018**

Per: Mrs. Archana Wadhwa:

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for

restoration on sufficient cause being shown for non-appearance.

(Pronounced & Dictated in Court)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Nihal